

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 674 of 2018**

**IN THE MATTER OF:**

**Sharon Bio-Medicine Ltd.**

**...Appellant**

**Versus**

**Department of Sales Tax through  
The Deputy Commissioner of Sales Tax**

**...Respondent**

**Present:**

**For Appellant :           Mr. Bishwajit Dubey and Mr. Karan Khanna,  
Advocates**

**For Respondent :       Mr. Ankur Kashyap, Advocate**

**O R D E R**

**01.11.2018**       Learned counsel for the appellant submits that in view of the interim order passed by this Appellate Tribunal in another appeal, the monitoring agency is not in a position to pay the Sales-Tax as demand notices issued in March, 2018. The Adjudicating Authority though notice the same but had not passed any order but give liberty to move before this Appellate Tribunal. In the circumstances, we are not inclined to make any observation in this appeal but we allow the appellant to file an Interlocutory Application in '*Company Appeal (AT)(Insolvency) No. 164 of 2018*' and ask for appropriate relief.

The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

/ns/uk/